

ITEM NO.4

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8620/2017

(Arising out of impugned final judgment and order dated 04-10-2016 in CMWP No. 31345/2016 passed by the High Court Of Judicature At Allahabad)

NANAK CHAND

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 9230/2017 (XI)  
 SLP(C) No. 30803/2016 (XI)  
 SLP(C) No. 30906/2016 (XI)  
 SLP(C) No. 31992/2016 (XI)  
 SLP(C) No. 36255/2016 (XI)  
 SLP(C) No. 361-362/2017 (XI)  
 SLP(C) No. 19417/2017 (XI)  
 (FOR ADMISSION and I.R.)  
 (CONDONATION OF DELAY IN FILING SLP)  
 (EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)  
 (EXEMPTION FROM FILING O.T.)

Date : 31-08-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
 HON'BLE MRS. JUSTICE R. BANUMATHI

Counsel for the  
 parties

Mr. D. K. Singh, AAG, UP  
 Ms. Alka Sinha, Adv.  
 Ms. Komal Mundhara, Adv.  
 Mr. Anuvrat Sharma, AOR

Mr. Arvind K. Sharma, Adv.  
 Mr. Hara Prasad Sahu, Adv.  
 Mr. Shiv Kant Mishra, Adv.  
 Mr. F. I. Choudhury, AOR  
 Mr. Pranaya Kumar Mohapatra, Adv.

Mr. Arun K. Sinha, AOR  
 Mr. Rakesh Singh, Adv.  
 Mr. Sumit Sinha, Adv.  
 Mr. Sinha Shrey Nikhilesh, Adv.

Mr. Sarthak Sachdev, Adv.

Mr. P. K. Singh, Adv.

Mr. Utkarsh Singh, Adv.

Mr. Rajiv Shankar Dvivedi, AOR

Mr. Achintya Dvivedi, Adv.

Mr. Bhagabati Prasad Padhy, AOR

Mr. Ravindra Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

The learned counsel for the petitioner seeks some time to file  
rejoinder affidavit.

List after two weeks.

(JAYANT KUMAR ARORA)  
COURT MASTER

(RENU DIWAN)  
ASSISTANT REGISTRAR